

GOVERNMENT OF INDIA  
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
(DEPARTMENT OF PERSONNEL AND TRAINING)

**LOK SABHA**  
**UNSTARRED QUESTION NO. 4290**  
(TO BE ANSWERED ON 21.03.2018)

**CASES HANDED OVER TO CBI**

**4290. SHRI N.K. PREMACHANDRAN:**

Will the **PRIME MINISTER** be pleased to state:

- (a) the details of number of cases handed over to CBI from each State;
- (b) the total number of cases pending with CBI for investigation, State-wise including Kerala;
- (c) the criteria fixed by CBI for taking over a case from the State Police;
- (d) whether the Central Government/ CBI has received request from the State of Kerala to take over certain cases and if so, the total number of requests received in this regard and the details of the steps taken thereon; and
- (e) whether it has come to the notice of the Government that the authorities are reluctant to take over certain cases for investigation even after the request from the State Police and State Government and if so, the details of such cases during the last three years?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES  
AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE  
(DR. JITENDRA SINGH)**

(a) & (b): CBI has registered a total of 121 cases on the references received from State Govt. during the last 3 years i.e. 2015, 2016, 2017 and 2018 (upto 28.2.2018).

Out of 121 cases 85 cases are pending under investigation.

(c): CBI examines the feasibility of taking over investigation keeping in view various aspects of the case including sensitivity , inter-state or trans-national ramifications etc and recommends the Government accordingly and subsequent to Notification issued by Central Government under section 5 of the DSPE Act, 1946.

(d) & (e): CBI received a total of 10 requests from the State Govt. of Kerala during the last 3 years i.e. 2015, 2016, 2017 and 2018 (upto 28.2.2018). Out of these, 6 cases have been taken-up by CBI for investigation and decision has not been taken in one case.

3 requests of State Govt. of Kerala were not taken-up for investigation as these were of ordinary in nature and have no inter-state/international ramifications. Moreover, CBI is already overburdened with large number of cases referred by Constitutional Courts.

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